(b) Under the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, therefore, the State Governments are primarily responsible for prevention, registration, detection and investigation of crime and prosecution of the perpetrators of crime within their jurisdiction, including those causing custodial torture leading to deaths. The National Human Rights Commission have issued guidelines from time to time to be followed by the law enforcing agencies in all cases of death in police action. Advisories have also been issued by the Government time to time to all States and Union Territories on measures to be taken on relevant issues like custodial death, arrest of individual, etc.

Inclusion of Gour and Pandua monuments in World Heritage Sites list

*195. SHRI SUKHENDU SEKHAR ROY: Will the Minister of CULTURE be pleased to state:

(a) whether Government is considering to recommend the monuments of Gour and Pandua, an ancient capital of undivided Bengal for the longest period, being maintained by Archaeological Survey of India, for inclusion in the list of World Heritage Sites; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) No, Sir. Monuments of Gour and Pandua, an ancient capital of undivided Bengal for the longest period, have not been recommended by Archaeological Survey of India for inclusion in the list of World Heritage (WH) Site.

(b) The Monuments of Gour and Pandua do not feature on UNESCO's Tentative List which is mandatory before any site is considered for WH nomination. One of the mandatory requirements for consideration for WH nomination is that the site should have Outstanding Universal Value (OUV) and fulfil one or more than one criteria as enumerated in the Operational Guidelines 2013 of UNESCO.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Grants for inland transportation to Chhattisgarh

†1865. DR. BHUSHAN LAL JANGDE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Chhattisgarh has been sanctioned permission for inland transport for imports and exports; and

† Original notice of the question was received in Hindi.

(b) if so, whether, in view of Chhattisgarh being situated away from the ports and more expenditure involved in transportation, the Central Government would help the State by giving grants for development of inland transport?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No State, including Chhattisgarh, requires any permission for inland transport of import/export cargo. Further, the states are not differentiated on the basis of coastal or inland location for the purpose of import/export as import/ export can also take place directly from Inland Container Station (ICD) [*e.g.* ICD Raipur in Chhattisgarh] or Container Freight Station (CFS) located in landlocked states like Chhattisgarh.

(b) Government does not have a transport subsidy scheme for export/import for the state of Chhattisgarh.

Talks with China over India's demand in three key sectors

1866. SHRI A.U. SINGH DEO:
SHRI RAVI PRAKASH VERMA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government expressed concerns that administrative agencies in China have not responded to India's demand in three key sectors, *viz.* pharmaceutical, agriculture including bovine meat and IT services where the country has demonstrative strength;

(b) if so, whether Government has held any talks with the Chinese Government;

(c) if so, the details and outcome thereof; and

(d) if not, the next course of action of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) India has consistently sought greater market access for India's exports to China, especially in sectors such as pharmaceuticals, agriculture including bovine meat, IT services, etc. India has also sought simplification and greater transparency in China's procedures relating to registration, inspection and approvals relating to imports from India.

(b) to (d) The issue of market access to Indian products in IT/ITES, pharmaceuticals and agricultural products including bovine meat has been discussed with China at various fora including at the highest levels of leadership of the two countries. The Joint Statement on Building Closer Developmental Partnership between India and China